

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O.A. NO.1168/1996

New Delhi this the 11th day of September, 1996.

HON'BLE SHRI JUSTICE CHETTUR SANKARAN NAIR, CHAIRMAN  
HON'BLE SHRI R. K. AHOOJA, MEMBER (A)

A. Gabur S/O Nabindra Gabur,  
R/O 79-B-3, Railway Colony,  
Tughlaqabad, New Delhi-44,  
working as Senior Goods Clerk,  
Public Grievances Cell,  
New Delhi Railway Station  
under Senior Station Manager,  
New Delhi.

... Applicant

( By Shri J. K. Bali, Advocate )

-Versus-

1. Union of India through  
General Manager,  
Northern Railway,  
Baroda House,  
New Delhi.

2. Divisional Railway Manager,  
Delhi Division,  
Northern Railway,  
State Entry Road,  
New Delhi.

... Respondents

( By Shri B. S. Jain, Advocate )

The application having been heard on 11.9.1996  
the Tribunal on the same day delivered the  
following :

O R D E R

CHETTUR SANKARAN NAIR (J), CHAIRMAN —

Applicant challenges Annexure A-1 order of the  
disciplinary authority affirmed in appeal by Annexure  
A-11. Applicant has still a statutory remedy available  
to him under Rule 25 of the Railway Servants  
(Discipline and Appeal) Rules, 1968. Learned standing  
counsel submits that if the competent authority is  
moved under the rule aforesaid, a decision will be

...2.

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taken thereon within four months of the date of receipt of the petition under Rule 25. We record the submission. If applicant files a revision petition before the competent authority, namely, second respondent within a fortnight of today, second respondent will consider the same on merits, pass a speaking order thereon within four months and communicate the same to applicant. Till such time the operation of impugned orders will be held in abeyance. If, however, applicant does not file a revision petition within a fortnight as aforesaid, this order will stand recalled and the application will stand dismissed. If there is any delay in filing a revision petition, applicant may seek condonation of that and we are confident that second respondent will view the matter sympathetically.

2. Application is disposed of as aforesaid.

No costs.

Dated, the 11th September, 1996.

R. K. Ahuja  
( R. K. Ahuja )  
Member (A)

Chettur Sankaran Nair, J. S.  
( Chettur Sankaran Nair, J. S. )  
Chairman

/as/